GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2965 ANSWERED ON:18.08.2011 CCI Chavan Shri Harischandra Deoram

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has constituted the Competition Commission of India (CCI);
- (b) if so, the details thereof; and
- (c) the composition and functions of the said Commission?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

- (a) & (b) Yes, Madam. The Competition Commission of India has been constituted under Section 7 of the Competition Act, 2002 as amended in 2007.
- (c) The Competition Commission of India consists of a Chairperson and not less than two and not more than six other Members. Under Section 18 of the Competition Act, the functions of the Commission inter-alia are to eliminate practices having adverse effect on competition, promote and sustain competition, protect the interests of consumers and ensure freedom of trade carried on by other participants, in markets in India.